Government of National Capital Territory of Delhi, Department of Law, Justice and Legislative Affairs 8th Level, C-Wing, Delhi Secretariat, New Delhi

No. F.5/734/LJ&LA/Lit./2024 [729-1782

Dated: 11/3/2024

CIRCULAR

With a view to further streamline the litigation of Government of National Capital Territory of Delhi, it has been decided that the Addl. Chief Secretaries / Principal Secretaries / HODs shall ensure the following:-

- 1. Appoint a Pairvy Officer in each case in the Hon'ble High Court and Hon'ble NGT to ensure regular monitoring of court cases pertaining to their respective Department;
- 2. It must be ensured that no Govt. Counsel represent the Department before any Hon'ble Court, who has been engaged in violation of Proviso to section 44(2) of the Government of National Capital Territory of Delhi Act, 1991 read with clause (1) of Order dated 28/04/2021 issued by Principal Secretary to Hon'ble Lt. Governor read with section 2(7) of Civil Procedure Code, 1908 and section 24 (1) of the Code of Criminal Procedure, 1973;
- 3. It must be ensured that true and correct facts are presented before Hon'ble High Court and Hon'ble NGT by the Govt. Counsels engaged by the Department in accordance with law;
- 4. As requested vide OM dated 18.04.2023 (copy enclosed) of this Department, it must be ensured by all HoDs that the written and verbal submissions made before Hon'ble Court by the Govt. Counsels shall have to be strictly in consonance with the written instructions of the concerned Department;
- 5. In case the Govt. Counsel either does not present true facts before the Hon'ble Court during the hearing or does not file the affidavit approved by the Department within 2 working days, then it shall be the duty of the concerned Pairvy Officer to inform the same (in writing) to the Head of the Department on the date of hearing or on expiry of such period of 2 working days in case of non-filing of affidavits, so that necessary action for removal of such Govt. Counsel from panel of the GNCTD besides, other actions as per law, may be initiated by the concerned HoD, who is duty bound to protect the interests of the GNCTD, against such Counsel after considering the version of the concerned Govt. Counsel in this regard.

(Bharat Parashar)
Principal Secretary
(Law, Justice and Legislative Affairs)

To:- All Addl. Chief Secretaries / Principal Secretaries / HODs of GNCTD, Delhi.

Copy for information to:-

- 1. Special Secretary to Hon'ble Lt. Governor.
- 2. Secretary to Hon'ble Minister (Law), GNCTD.
- 3. Staff Officer to Chief Secretary, Delhi.
- 4. Standing Counsel (Criminal), GNCTD; Standing Counsel (Civil), GNCTD; Standing Counsel (Services), Hon'ble Delhi High Court and Standing Counsel for GNCTD in Hon'ble NGT.

(Bharat Parashar)
Principal Secretary
(Law, Justice and Legislative Affairs)